

IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'G': NEW DELHI

BEFORE SHRI A.D. JAIN, VICE PRESIDENT AND  
SHRI N.K. BILLAIYA, ACCOUNTANT MEMBER

ITA No.2012/Del/2015  
Assessment Year : 2010-11

Assistant Commissioner of  
Income Tax,  
Central Circle-2,  
New Delhi.  
(Appellant)

Vs. Shri Shravan Gupta,  
44-A, Amrita Shergill Marg,  
New Delhi – 110 003.  
PAN : AAAPG5165E.  
(Respondent)

Appellant by : Shri N.K. Bansal, Senior DR.  
Respondent by : Ms. Gargi Sethee, Advocate.

Date of hearing : 14.08.2019  
Date of pronouncement : 14.08.2019

**ORDER**

**PER A.D. JAIN, VICE PRESIDENT :-**

This appeal by the Revenue for the assessment year 2010-11 is directed against the order of learned CIT(A)-23, New Delhi dated 19<sup>th</sup> January, 2015.

2. The Revenue is aggrieved by deletion of addition of ₹1,20,00,000/- made by the Assessing Officer under the head "Benefit/Perquisite" under Section 2(24)(iv) of the Income-tax Act, 1961 [hereinafter referred to as 'the Act'].

3. A perusal of the grievance of the revenue shows that the tax effect would be less than Rs. 50 lakhs and hence the appeal has to be

dismissed in the light of the CBDT Circular No. 17/2019 dated 08.08.2019.

4. The Id. DR vehemently stated that this Circular is not applicable to the existing appeals as it is prospective in nature.

5. In our considered opinion, the language of the Circular 17/2019 dated 08.08.2019 clearly shows that it has referred to the earlier Circular 3/2018 and its amendment dated 20.08.2018 vide which monetary limit for filing of Income tax appeals by the department before the ITAT, Hon'ble High Court, SLP/and appeals before the Hon'ble Supreme Court have been specified. It would be pertinent to refer to the Circular No. 17/2019 which reads as under:

“Circular No. 17/2019

New Delhi, 8th August 2019

Subject: - Further Enhancement of Monetary limits for filing of appeals by the Department before Income Tax Appellate Tribunal, High Courts and SLPs/appeals before Supreme Court - Amendment to Circular 3 of 2018 - Measures for reducing litigation.-

Reference is invited to the Circular No.3 of 2018 dated 11.07.2018 (the Circular) of Central Board of Direct Taxes

(the Board) and its amendment dated 20th August, 2018 vide which monetary limits for filing of income tax appeals by the Department before Income Tax Appellate Tribunal, High Courts and SLPs/appeals before Supreme Court have been specified. Representation has also been received that an anomaly in the said circular at para 5 may be removed.

2. As a step towards further management of litigation, it has been decided by the Board that monetary limits for filing of appeals in income-tax cases be enhanced further through amendment in Para 3 of the Circular mentioned above and accordingly, the table for monetary limits specified in Para 3 of the Circular shall read as follows:

<u>S.No.</u>	<u>Appeals/SLPs in IT matters</u>	<u>Monetary Limit (Rs.)</u>
1.	Before Appellate Tribunal	50,00,000/-
2.	Before High Court	1,00,00,000/-
3.	Before Supreme Court	2,00,00,000/-

3. Further, with a view to provide parity in filing of appeals in scenarios where separate order is passed by higher appellate authorities for each assessment year vis-a-vis where composite order for more than one assessment years is passed. Para 5 of the circular is substituted by the following para:

"5. The Assessing Officer shall calculate the tax effect separately for every assessment year in respect of the disputed issues in the case of every assessee. If, in the case of an assessee, the disputed issues arise in more

than one assessment year, appeal can be filed in respect of such assessment year or years in which the tax effect in respect of the disputed issues exceeds the monetary limit specified in para 3. No appeal shall be filed in respect of an assessment year or years in which the tax effect is less than the monetary limit specified in para 3. Further, even in the case of composite order of any High Court or appellate authority which involves more than one assessment year and common issues in more than one assessment year, no appeal shall be filed in respect of an assessment year or years in which the tax effect is less than the monetary limit specified in para 3. In case where a composite order/ judgement involves more than one assessee, each assessee shall be dealt with separately."

4. The said modifications shall come into effect from the date of issue of this Circular.

5. The same may be brought to the notice of all concerned.

6. This issues under section 268A of the Income-tax Act, 1961.

7. Hindi version will follow. "

6. As mentioned elsewhere by Circular 17/2019, the CBDT has further enhanced the monetary limit for filing of appeals and the same

is amendment to Circular 3/2018. We find that Clause 13 of Circular 3/2018 reads as under:

*“The Circular will apply to SLPs/appeals/cross objections /references to be filed henceforth in Hon'ble Supreme Court/Tribunal and it shall also apply retrospectively to pending SLPs/appeals/cross objections/references. Pending appeals below the specified tax limits in para 3 above may be withdrawn/not pressed.”*

7. In light of the above, we are of the considered opinion that Circular No. 17/2019 shall also apply retrospectively to pending appeals. In that view of the matter, the appeal filed by the Revenue stands dismissed.

8. In the result, the appeal of the Revenue is dismissed.  
Decision pronounced in the open Court on 14.08.2019.

Sd/-

(N.K. BILLAIYA)  
ACCOUNTANT MEMBER

Sd/-

(A.D. JAIN)  
VICE PRESIDENT

VK.

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1. Appellant : Assistant Commissioner of Income Tax,  
Central Circle-2, New Delhi.
2. Respondent : Shri Shravan Gupta,  
44-A, Amrita Shergill Marg,  
New Delhi – 110 003.
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar